

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 183 of 2021

IN THE MATTER OF:

Arrow Engineering Ltd.

...Appellant.

Versus

Golden Tobacco Ltd.

...Respondent.

Present:

**For Appellant: Mr. Vikas Mehta, Mr. Robin Jaisinghani and
Mr. Rajat Sehgal, Advocates.**

For Respondent: Mr. Dhaval Deshpande, Advocate.

**ORDER
(Virtual Mode)**

16.04.2021 Respondent may file Reply-Affidavit within three weeks.

Rejoinder, if any, may be filed within two weeks, thereafter.

Parties to file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which, parties want to refer and rely on, separately, within five weeks.

List the Appeal 'For Admission (After Notice)' Hearing on **3rd June, 2021.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

Basant B./md.